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1422. SHRI PHOOL SINGH:

DR. DEBIPRASAD CHATTO-PADHYAYA:

DR. (MRS.) MANGLADEVI TALWAR:

SHRI DALPAT SINGH: SHRI P. S. PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what is the exact position regarding the construction of the Soviet Trade Centre building in Bombay;
- (b) whether any objection was received from the Maharashtra on this score;
- (c) whether it is a fact that the Ministry of Home Affairs had cautioned against construction of the building; and
- (d) if so, what action was taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The Trade Representation of the USSR have constructed a building on Malabar Hill, Bombay. The building plans were approved by the Municipal Corporation of Bombay.

- (b) Maharashtra Government has expressed some reservations.
- (c) and (d) The matter was examined by this Ministry in consultation with the Ministry of Home Affairs and our views were conveyed to the State Government of Maharashtra.

Indian property in Pakistan

1423. SHRI KUMBHA RAM ARYA : SHRI SHYAM LAL YADAV :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Pakistan has recently decided to dispose of Indian property valuing over Rs. 127 crores by inviting public tenders;
- (b) whether it is also a fact that the confiscation of Indian property by Pakistan is in sharp contrast with the policy pursued y [1] ia towards Pakistani property;

- (c) whether it is also a fact that Pakistani national are free to deal with their assets India through power of attorney and other media; and
- (d) if the answers to parts (a) to (c) above be in the affirmative, what steps the Government of India propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The Government have seen some tender notices issued recently for sale of Indian properties seized by Pakistan during the conflict of 1965.

- (b) Yes, Sir. Pakistan's policy regarding the Indian properties confiscated during the 1965 conflict is in sharp contrast with the policy pursued by India towards Pakistan properties.
- (c) No, Sir. They are not free to do so with regard to the property which was declared as Enemy property.
- (d) Several protests have been lodged urging the Government of Pakistan to stop, immediately the proposed sale of the properties involved and also to start discussions regarding the restoration of the seized properties in terms of the Tashkent Declaration of 1966.

ECAFE'S PROPOSAL FOR TRADE LIBERALI-SATION AND MONETARY COOPERATION

1424. SHRI K. L. N. PRASAD : Will the Minister of FOREIGN TRADE be pleased to state:

- (a) whether it is a fact that a high level ECAFE mission visited India during August, 1970 and had discussion with the Government of India;
- (b) if so, whether the Government of India have favourably responded to ECA-FE's proposal for trade liberalisation? and monetary cooperation;
 - (c) if so, the details thereof; and
- (d) the extent to which this decision will be beneficial to India?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) to (d) A statement is attached.